#### **COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

(Thirteenth Lok Sabha)

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#### SIXTH REPORT

(Presented on 27.7.2000)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixth Report.

- 2. The Committee met on 25 July 2000 for ---
  - I. Examination of the seven Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
  - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

## **Examination of Constitution (Amendment) Bills**

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:-

# **Findings of the Committee**

1. The Constitution (Amendment) Bill, 2000 (Amendment of article 39) by Shri Ramdas Athawale.

The Bill seeks to amend article 39 of the Constitution in order to enjoin the State to take all necessary steps to generate employment and provide necessary facilities for self-employment.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

2. The Constitution (Amendment) Bill, 2000 (Insertion of new articles 151A to 151C) by Shri Vilas Muttemwar.

The Bill seeks to amend the Constitution with a view to giving the Planning Commission a constitutional status.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

3. The Constitution (Amendment) Bill, 2000 (Amendment of article 324) by

Shri Vilas Muttemwar.

The Bill seeks to amend the Constitution with a view to providing that the Chief Election Commissioner and other Election Commissioners shall be appointed by the President on the recommendation of a Committee comprising the Chairman of the Council of States, the Prime Minister, the Chief Justice of India, the Speaker of the House of the People and the Leaders of Opposition in both Houses of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

4. The Constitution (Amendment) Bill, 2000 (Insertion of new articles 75A and 164A) by Shri Vilas Muttemwar.

The Bill seeks to amend the Constitution with a view to making provision for a care-taker Government to look after the day to day administration during the period from the date of announcement of general elections or from the dissolution of the House of the People till the date of constitution of new House of the People. The Bill seeks to make similar provisions in case of State Assemblies.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

5. The Constitution (Amendment) Bill, 2000 (Amendment of article 243C, etc.) by Shri Priya Ranjan Dasmunsi.

The Bill seeks to amend the Constitution with a view to enabling the participation of the members of Parliament, members of Legislative Assemblies of a State also in the election of the Chairman of Panchayat at intermediate/district level and also for making provision for maintenance of accounts by Panchayats and inspection thereof by the Comptroller and Auditor General of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

6. The Constitution (Amendment) Bill, 2000 (Insertion of new article 31) by Shri Y.S. Vivekananda Reddy.

The Bill seeks to amend the Constitution with a view to making it a fundamental right that every family shall be provided with certain facilities i.e. one room set free of cost, free education for one child, employment to atleast one member of the family, cloth, food and other essential commodities at cheaper rates by the Government if the income of the family is less than rupees one thousand per month.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

7. The Constitution (Amendment) Bill, 2000 (Amendment of article 103, etc.) by Shri Vilas Muttemwar.

The Bill seeks to amend the Constitution with a view to setting up an 'Electoral Advisory Body' consisting of the Chairman of the Council of States, the Leader of the House, the Chief Justice of India, the Speaker of the House of the People, the Leaders of Opposition in both Houses of Parliament, the Chief Election Commissioner and an eminent jurist to be appointed by the President to formulate electoral policy and to review decisions taken by the Election Commission in the discharge of its functions.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of seven Bills as shown in Appendix.
- 5. After considering all aspects of the Bills, the Committee recommend that all the Bills as shown in Appendix be placed in category `A'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

# Recommendations

- (i) the Committee recommend that S/ Shri Ramdas Athawale, Vilas Muttemwar, Priya Ranjan Dasmunsi and Y.S. Vivekananda Reddy, be permitted to move for leave to introduce their Constitution (Amendment) Bills:
- (ii) the Committee recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI; 25 July 2000 3 Sravana 1922 (Saka) P.M. SAYEED,

Chairman, Committee on Private Members' Bills and Resolutions.

**APPENDIX** 

13	COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS			
Sl.No.	Name of the Bill And-member-in-charge	Bill No.	Category Recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2000 (Amendment of the Eighth Schedule) by Shri Prabhunath Singh	6 of 2000	A	2 hours
2.	The Alternate Fuel Resources Board Bill, 2000	53 of 2000	A	2 hours
3.	The Constitution (Amendment) Bill, 2000 (Amendment of article 16, etc.) by Shri Sushil Kumar Shinde.	73 of 2000	A	2 Hours
4.	The National Capital Territory of Delhi (Development) Bill, 2000 by Shri Sahib Singh Verma.	81 of 2000	A	2 hours
5.	The Special Educational Facilities (For Children of Parents Living in Rural Areas) Bill, 2000 by Shri G. Putta Swamy Gowda.	80 of 2000	A	2 hours
6	The Constitution (Amendment) Bill, 2000 (Amendment of article 85) by Shri Vilas Muttemwar.	28 of 2000	A	2 hours
7.	The Public Employment (Recruitment) Bill, 2000 by Shri Anant Gangaram Geete.	87 of 2000	A	2 hours